

departments included in Railway Services Groups A&B (other than the Medical Department and specialists) posts on Indian Railways shall be fixed in accordance with the principles stated below:

(1) Separate cadres shall be maintained for each Indian Railway.

(2) (a) The number of permanent working posts, that is, posts required for ordinary duty on a Railway, shall first be determined for each service or department and divided into the following grades:—

- (i) Sr. Administrative Grade Level I (Merged as single grade after
- (ii) Sr. Administrative Grade Level II 4th Central Pay Commission)
- (iii) Administrative Grade Scale Rs. 2000-2250 (Presently selection grade)
- (iv) Jr. Administrative Grade.
- (v) Senior Scale
- (vi) Junior Scale/Group 'B'

(b) The General working posts, that is posts required for general purpose of the Railway which may be filled by gazetted railway officers of any service may be determined and divided in the same manner.

(c) The number of posts to be allotted to the Junior Scale shall be calculated with reference to the total number of Administrative Grade and Senior Scale posts, and shall be so fixed as to allow a continuous flow of promotion from lower to higher grade after a given period of service. For this purpose all the administrative posts, including the general administrative posts shall be taken into account.

(d) The rest of the posts included in 2(a) (vi) above shall be allotted to Group 'B'."

It may be seen from the foregoing that the Jr. Scale/Group 'B' posts are clubbed together under Rule 111 2(a) (vii) and the codal provisions are followed.

(e) Does not arise.

#### **Rehabilitation of Persons Displaced by the Railways**

†3796. SHRI JHUMUK LAL BHENDIA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of pending cases related to rehabilitation of the persons displaced due to laying of new rail lines and due to construction works and

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†Original Notice of the Question was received in Hindi.

payment of compensation to them, the reasons therefor and by when these cases are likely to be solved;

(b) whether the work related to laying of some new rail lines in the current financial year is held up due to non-rehabilitation of the displaced persons and non-payment of compensation or whether there is any other reasons; and

(c) whether the work related to laying of new rail line from Dallirajhara to Jagadapur is also affected due to this reasons, if not, why the work has not been started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

### **Loans by CONCOR to Contractors**

3797. SHRI V.P. DURAISAMY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Container Corporation of India grants loan/finance/advance to contractors and engage same contractor on monthly rental;

(b) if so, the provision, rules/regulations for such loans;

(c) whether it is a fact that some contractors to whom CONCOR has awarded crores of rupees in the name of loan did not have valid labour licence to engage contract workers in violation of CL (R&A) Act, 1970; and

(d) if so, action against CONCOR taken by Government or to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DKJVIJAY SINGH): (a) Yes Sir. Container Corporation of India Ltd. (CONCOR) does give advance to its existing contractors against their handling bills. These advances are given to modernise the container handling equipment in CONCOR's facilities. Generally contractors are engaged on the basis of rates for various units of work. However, some contractors are engaged on monthly rates also.

(b) While considering requests for such advances, the following aspects are taken into consideration:—